



THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI COURT-III

IB-558(ND)/2022

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

IN THE MATTER OF:

M/s. ADITYA BIRLA FINANCE LIMITED

... Applicant/Financial Creditor

VERSUS

M/s. SEQUEL BUILDCON PRIVATE LIMITED

... Respondent/Corporate Debtor

Order Pronounced On: 16.06.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

APPEARANCES:

For the Applicant : Mr. Krishnendu Dutta, Sr. Adv., Mr. Varun Kalra,
Mr. Shahan Ulla, Mr. Palash Singhai, Mr. Nikunj
Mahajan, Advs.

For the Respondent : Mr. Ashish Aggarwal, Mr. Gurcharan Singh, Advs.

ORDER

PER: BACHU VENKAT BALARAM DAS, MEMBER (JUDICIAL)

- 1) In view of the order passed in the matter of IB-555(ND)/2021 titled as Mr. Neerav Bhatnagar vs. M/s. Sequel Buildcon Private Limited dated 16.06.2023 that the present Corporate Debtor i.e. M/s. Sequel Buildcon Private Limited has already been put under the Corporate Insolvency Resolution Process ("CIRP") in terms of Section 7 of the IBC, 2016. In the said case Mr. Amarpal having address: C-2, Plot-50, Gyan Khand-II, Indirapuram, Ghaziabad has already been appointed by this Adjudicating Authority as

M/s. Aditya Birla Finance Limited vs. M/s. Sequel Buildcon Private Limited

IB-558(ND)/2022

Date of Order : 16.06.2023



Interim Resolution Professional (“IRP”). His Email id is amarpal@icai.org. His Contact No. is +91-9717105008. His registration number is IBBI/IPA-001/IP-P-01584/2018-2019/12411.

- 2) The Financial Creditor is therefore directed to file an appropriate claim before the said IRP for due Consideration in the CIRP proceedings of the Corporate Debtor i.e., M/s. Sequel Buildcon Private Limited. However, liberty is granted to the Financial Creditor to revive the present petition bearing IB-558(ND)/2022 in case the order dated 16.06.2023 passed in the IB-555(ND)/2021 is set aside by the Appellate Courts or the said Corporate Debtor enters into any type of settlement with the Financial Creditor in the matter i.e. IB-555(ND)/2021.
- 3) In view of the above, the present Application bearing **IB-558(ND)/2022** is **disposed of**.

The case folders and papers may be consigned to the record room.

-SD-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-SD-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)